

Appellate authority against State Government's order on arms licence

†212. SHRI RASHEED MASOOD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per the guidelines issued by the Ministry of Home Affairs in the year 2010 for effecting the all India validity of arms licence, a person holding an arms licence can apply for seeking all India validity of his/her licence; and

(b) the appellate authority before which a person can file his appeal against State Government's decision, in case he/she is denied all India validity to his/her licence by the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per the guidelines issued by the Ministry of Home Affairs on 6.4.2010, the State Governments may allow area validity up to a maximum of three adjoining States and also consider all India validity requests at State level for i) sitting Union Ministers/MPs, ii) Personnel of Military, para-Military, iii) Officers of all India services, iv) Officers with liability who serve anywhere in India and v) Sports persons. Requests from above categories of applicants may be approved at the level of Secretary (Home) of the State concerned. In the cases of applicants, not covered by the above categories, the State Government shall seek prior concurrence of Ministry of Home Affairs with full justification in deserving cases.

(b) The above mentioned guidelines on all India validity do not impact the existing rules relating to appellate authorities as laid down in Arms Rules, 1962.

Police stations in Delhi

†213. SHRI PARVEZ HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Police stations in Delhi at present;

(b) whether the number of Police stations is being increased;

(c) the required proportionate number of Police stations in the context of the population of Delhi; and

(d) the details of the Police posts operating in Delhi?

†Original notice of the question was received in Hindi.